

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 42359 of 2013

(Arising out of Order-in-Appeal No. 06/2002(M-II) dated 12.02.2002 passed by the Commissioner of Central Excise (Appeals) Chennai – 600 034.

M/s. S. L. Lumax Ltd.

(Formerly Lumax Samlip Industries Ltd.)
G-15, SIPCOT Industrial Park,
Irungattukottai, Sriperambudur,
Kancheepuram – 602 105

Appellant

Vs.

The Commissioner of Central Excise ,

Chennai II Commissionerate,
MHU Complex, 692, Anna Salai,
Nandanam, Chennai – 600 035

Respondent

APPEARANCE:

Shri. S. R. Sankareshwaran, Advocate for the Appellant

Ms. Sridevi Taritla, Joint Commissioner (AR) for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SHRI C. J. MATHEW, MEMBER (TECHNICAL)

DATE OF HEARING : 07.02.2020

DATE OF DECISION : 07.02.2020

FINAL ORDER No. 40507 / 2020

PER BENCH :

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has

filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C. J. MATHEW)
Member (Technical)

RKP